

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

15. IA(IBC)(PLAN)/ 34(MB)2024
IN
C.P. (IB)/1057(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Sterling Enamelled Wires Private
Limited
Vs
Nik -San Engineering Company Limited

Section 9, 30 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Prakhar Tandon a/w Mr. Agam H. Maloo, Ld. Counsel for the Applicant/ Resolution Professional present through physical mode. Adv. G.P. Rakes a/w Adv. Kunal Vaishnav for the SRA present through physical mode.
IA-34/2024
2. This is an Application filed u/s 30 by the Resolution Professional seeking an approval of the Resolution Plan.
3. During the course of argument, this Bench noticed that the Form-H has inaccuracies.
4. Ld. Counsel for the Applicant seeks some time to submit corrected copy of Form-H, by way of an additional affidavit.
5. At the request of Counsel, the matter is adjourned to **03.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)